

Re. S. Q. No. 471

Shri Khadilkar: Sir, S.Q. No. 471 is very important. It may be allowed to be answered.

Mr. Speaker: The hon. Minister may kindly answer S.Q. No. 471.

An Hon. Member: The Question Hour is over.

Bombay-Mysore Border Dispute

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*471. { **Shri Khadilkar:**
Shri Goray:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Chief Minister of Bombay has written recently to the Government of India, drawing their attention to the serious situation in the Belgaum area, due to the firing and other repressive measures taken by the Mysore police against the people of that area; and

(b) if so, what steps Government propose to take to settle the disputes between Bombay and Mysore States in regard to this and other similar areas?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) The matter is still under correspondence with the Chief Ministers of Bombay and Mysore. They are likely to meet here sometime next month for further discussion.

Shri Khadilkar: In view of the fact that severe strictures were passed against the present DSP of Belgaum by an ex-Judge of the Bihar High Court as well as by the District Judge of Satara and in view of the fact that this gentleman has very severely beaten an M.L.A. of Mysore in the streets when he refused to touch his feet, when ordered....

Mr. Speaker: Order, order. I will allow him later to continue.

Shri Khadilkar: In view of the fact that he....

Mr. Speaker: Order, order. When I am on my legs, the hon. Member must resume his seat and afterwards stand again.

Hon. Members are aware that there are specific rules that when any accusation is made against an officer, previous notice ought to be given to the hon. Minister. If I find that it is not a trivial matter and is a serious matter, I will ask the hon. Minister to answer. But the hon. Minister cannot have information about the conduct of every officer anywhere in the country, particularly when the officer does not belong to the Central Government but belongs to the State Government. Therefore if he wants information about this he should give previous notice and if I am satisfied that this is a matter which should be brought up, I will allow him to do so. He may proceed with the general question so far as this matter is concerned.

Shri Khadilkar: I can place at your disposal extracts of judgments. I have got them with me.

Mr. Speaker: That may be true. But the other side must have notice.

Shri Khadilkar: Regarding the present situation—I have just now come after visiting the place where firing took place—would it not be advisable for the Centre to act now instead of depending on the sweet will of the Chief Minister who is rather reluctant to settle this dispute?

Shri G. B. Pant: Regarding the law and order problem, all the complaints that have reached me have been referred by me to the Chief Minister of Mysore and also by my Ministry officially in some cases. I have drawn his attention to the complaints which seem to me to be of a particularly severe nature. I have also received his replies to some of them. So, I have made such requests to him as I considered appropriate. But the matter does not rest with me except to the extent that I have stated because I cannot order anything to be

done in a State which pertains to law and order problems in that State.

Shri Khadilkar: The hon. Minister has stated on the floor of the House that this border problem remains to be settled. It is the Centre's responsibility. So, in the present situation instead of keeping it hanging fire for too long, would it not be better to assert your authority now?

Shri G. B. Pant: Whether it is entirely the responsibility of the Centre or whether it is the responsibility of all of us to co-operate together to find solutions that would be satisfactory is not a matter on which I should dilate. But I have been striving to find out some solution and my efforts will continue.

Shri Naushir Bharucha: Is the Government aware that in connection with this border dispute problem 16,000 persons have been arrested, seven have been killed and 1,100 have been beaten up by the Police? Is the Government aware of these things?

Shri G. B. Pant: About this Mysore....

Shri Naushir Bharucha: Yes, about the Bombay and Mysore dispute. In the course of the agitation that has been going on there for several months, 16,000 people have been arrested, seven have been killed and 1,100 have been beaten up by the Police.

Shri G. B. Pant: I have no information.

Shri Achar: On a point of order, Sir. The question of law and order in a State.... (Interruption).

Shri Baghunath Singh: The Question Hour is over.

Mr. Speaker: I know that, Shri Achar.

Shri Achar: I wish to raise a point of order. I submit that this is a question that is directly relating to the law and order problem of a State. It is true that civil disobedience movement has been started and no-tax

campaign has been started. On account of that, the State has to take certain steps. That is a matter which is entirely the subject-matter of the State. I submit that questions on that may not be allowed here.

Shri Tyagi: On a point of order, Sir. The Question Hour being over, my fear is that perhaps even the Chair is not entitled to extend it. I suggest that it must be strictly adhered to.

Mr. Speaker: Hon. Member, fortunately, is not still in the Government.

After the Question Hour, if there is any very important question, I ask the hon. Minister if he is willing to answer it. If he is not willing, I will not at all force any hon. Minister to answer a question. After the Question Hour is over, it is left to the hon. Minister to comply with the request or to say, "No, I am not prepared to answer it". In the later case, I would have kept quiet. But if he is willing....

Shri Tyagi: Even then it should not be taken up.

Mr. Speaker: In other cases too, if I find that a particular question is very important, I will give preference to it and put it before other questions. Under the rules I can do so. So far as the other point of order is concerned, part (b) of the question may be referred to. It says:

"What steps Government propose to take to settle the disputes between Bombay and Mysore States....."

This has arisen out of a border dispute. Incidentally, firing, non-payment of taxes and other things have arisen. Though law and order may be a State subject, disputes between two States and whether they can be settled amicably is a matter which could be raised occasionally. Therefore I allowed him to ask the question and the hon. Minister has said that so far as the firing etc. are concerned, that is a State matter, but he is constantly making efforts to settle this dispute as amicably as possible.

Some Hon. Members rose.

Mr. Speaker: I have given sufficient time to this matter.

Shri. Mahagonkar: Even the M.LAs. have been beaten very severely.

Short Notice Question

भारत-पाकिस्तान वित्तीय वार्ता

प्र०सू०प्र०सं० ४: { श्री रघुनाथ सिंह :
श्री एस० एम० बनर्जी :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि क्या उनका आर्थिक एवं वित्तीय विषयों पर बात चीत करने के लिए पाकिस्तान जाने का विचार है ?

The Minister of Finance (Shri Morarji Desai): As I indicated in the statement made by me in the Lok Sabha on the 9th February, 1960, it is proposed that the Finance Ministers of Pakistan and India should hold a meeting to discuss the financial issues outstanding between the two countries. The programme for the meeting has not yet been finalised, but it is expected that the meeting will be held at Rawalpindi between the 22nd and 28th of March.

Shri Raghunath Singh: May I know whether the hon. Minister will take up the question of the partition and canal water dues in this conference?

Shri Morarji Desai: Partition dues will be taken up, but canal water dues are not a question to be taken up.

Shri S. M. Banerjee: I want to know the specific points on which discussions are likely to take place, and whether there are any financial issues pending since 1947, i.e. after partition, and if so, what are those issues?

Shri Morarji Desai: They have been described times without number in this hon. House.

Shri Hem Barua: In view of the fact that they are going to meet at

official level for the solution of these financial problems, may I know the financial problems that have been solved by how, and the outstanding financial problems that are yet to be solved?

Shri Morarji Desai: These questions have been replied to in this House before about the financial debts that are between the two Governments, and it is they which are going to be discussed, and settled, if possible.

Shri S. M. Banerjee: What is the total amount which is due from Pakistan as a result of partition etc.? What is the amount involved?

Shri Morarji Desai: If the total amount had been known, there would have been no difficulty. It is that which is going to be settled.

Shri S. M. Banerjee: It is not as if the hon. Minister is going to drill the whole thing and take it out. After all, some amount is known to them. I want to know what it is.

Mr. Speaker: No. What he has said is quite clear. There are claims and all the claims are not accepted evidently. That is why there is negotiation. Therefore, until the claims are settled, no amount can be fixed.

Shri S. M. Banerjee: What are the claims?

Mr. Speaker: Order, order. There is no good discussing like this.

WRITTEN ANSWERS TO QUESTIONS

New 50 Naye Paise Coins

*458. { Shri Rameshwar Tantia:
Shri Bibhuti Mishra:

Will the Minister of Finance be pleased to state when the new 50 Naye Paise coins are likely to be introduced for circulation?

The Deputy Minister of Finance (Shri B. E. Bhagat): The programme for the minting of the 50 naye-paise coins is under consideration. It is not, therefore, possible to indicate